

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 306
IA - 678/2024
In
IB-464(ND) 2023

IN THE MATTER OF:

Divya Gupta

.....APPLICANT/PETITIONER

Vs

RBL Bank Ltd.

.....RESPONDENT

SECTION

U/s 94 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent

: Mr. Ravi, CS

For the RP

: Mr. Atul Bhatia, Advocate.

For the BOB

: Ms. Swati Sood, Adv Anjali Jain i/b Areness

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA - 678/2024:-

Pursuant to the notice issued vide order dated 14.06.2024, Ms. Swati Sood, Learned Counsel appeared for the Bank of Baroda and sought time to file reply. One week time granted.

List the matter on **30.07.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**